

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-102**

IB-11/ND/2021

New IA/2041/2024

**IN THE MATTER OF:**

Skystep Trading Ltd.

**Vs.**

Sanco Industries Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Anubhav Goel, Ms. Preeti Goel, Advs.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2041/2024:-**

This is an application filed under Section 60(5) of the IBC read with Rule 11 of the NCLT Rules, 2016 seeking direction for the Resolution Professional to consider and accept the claim of the Applicant. Heard the submissions made by Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of RP, who appears on the basis of advance notice of this application. Ld. Counsel on behalf of Applicant submitted that the Applicant could not submit the claim within the stipulated period because he was not aware of the CIRP proceedings. Ld. Counsel on behalf of RP submitted that the claim has been filed belatedly and that to after approval of the Resolution Plan by the CoC. Applicant is a commercial entity and the claim is in respect of supply of goods. Further, order in this matter is **reserved.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**